

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 331
CP-213(ND)/2023

IN THE MATTER OF:

Ghanshyam Tayal Petitioner/Applicant
Vs.
Cemcon Engineering Cpmpany India Pvt. Ltd. Respondent

Order under Section 241, 242 of the Companies Act

Order delivered on 13.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Anshul Gupta, Mr. Aman Singh, Advs.
For the Respondent :

ORDER

Ld. Counsel appears for the Petitioner. The Respondents have not filed any reply affidavit.

Ten days time granted as a last and final opportunity for filing the reply affidavit, failing which the right to reply shall stand closed.

List the matter for final arguments **on 29.07.2024.**

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay